

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal Nos. 52556-52557 of 2014

(Arising out of Order-in-Appeal No. 07-08(OPD)CE/JPR-II/2014 dated 24.01.2014 passed by the Commissioner of Central Excise (Appeals), Jaipur-II)

DATE OF HEARING : 08.12.2017

DATE OF DECISION : 08.12.2017

M/s Shrenik Marbles Pvt. Ltd.

Appellants
(Rep by NONE)

VERSUS

CCE, Jaipur

Respondent
(Rep. by Sh. R. Kumar, DR)

**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. B. RAVICHANDRAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. 58431-58432/2017

PER JUSTICE (Dr.) SATISH CHANDRA :

List revised. Neither anybody appeared for the assessee-Appellants nor there is any adjournment application on record. Shri R. Kumar, learned DR, is present for the Revenue. From the record, it appears that on the last date of hearing i.e 01.11.2017 the matter was adjourned for today in the presence of learned counsel. Hence, it appears that the assessee-Appellants are not interested to pursue the matter.

2. It may be mentioned that as per the maxim *VIGILANTIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed for default.

(Dictated & pronounced in the open court)

(JUSTICE DR. SATISH CHANDRA)
PRESIDENT

(B. RAVICHANDRAN)
MEMBER (TECHNICAL)